

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.No.422/95

Monday this the 27th day of March, 1995.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. C.Syamala Kumari,
Attendant 'B'
S.C.No.26650, Electronic System Division/
Avionics and Mission Dynamics,
Vikram Sarabhai Space Centre,
Indian Space Research Organisation P.O.
Thiruvananthapuram-22.
2. Valsala Kumari T.N.
Office Clerk 'B',
Avionics & Mission Dynamics,
Purchase Section,
Vikram Sarabhai Space Centre,
Thiruvananthapuram-22
3. A.Ambika,
No.20465,
'Safaiwala',
General Administration Division,
Vikram Sarabhai Space Centre,
Thiruvananthapuram.
4. Stella Mendaz, Attender 'A',
S.C.No.26836, Engineering Maintenance Division,
Store, Vikram Sarabhai Space Centre,
Indian Space Research Organisation P.O.
Thiruvananthapuram-22.

..Applicants

(By Advocate Mr.G.Sasidharan Chempazanthiyil)

vs.

1. Vikram Sarabhai Space Centre represented by
its Controller, Indian Space Research
Organisation Post Office, Thiruvananthapuram -22.
2. Manager, Syndicate Bank, Kochuveli
Indian Space Research Organisation Post Office,
Thiruvananthapuram-22.
3. Chief Controller of Defence Accounts (Pension)
Allahabad.
4. Manager, Indian Bank, Perumpazhuthur,
Neyyattinkara.
5. Chief General Manager, Telecom,
Kerala Circle, Thiruvananthapuram.
6. Union of India represented by its
Secretary, Department of Personnel and
Training, New Delhi.

..Respondents

(By Advocate Mr.C.N.Radhakrishnan)

(for respondent No.1)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants seek a declaration that they are entitled to receive 'relief' on family pension. A consequential direction to respondents to pay the same is also sought. In Union of India vs. Vasudevan Pillay, 1995(1) KLT SC 410, a similar prayer has been declined by the Supreme Court. But counsel for applicants submits that a review application is being filed.

2. Following the decision of the Supreme Court, we dismiss the application. Applicants may seek review in the event of Supreme Court reviewing the judgment reported in 1995(1) KLT SC 410. No costs.

Dated the 27th March, 1995.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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